

THE CONTINGENCY FUND OF INDIA
(AMENDMENT) ACT, 1982

No. 51 of 1982

[21st October, 1982.]

An Act further to amend the Contingency Fund of India Act, 1950.

BE it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

1. This Act may be called the Contingency Fund of India (Amendment) Act, 1982.

Short title.

49 of 1950. 2. In the Contingency Fund of India Act, 1950, section 4 shall be numbered as sub-section (1) thereof, and—

Amendment of section 4.

(a) in sub-section (1), as so numbered, after the words "Central Government may", the words ", by notification in the Official Gazette," shall be inserted; and

(b) after sub-section (1), as so numbered, the following sub-section shall be inserted, namely:—

"(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."